

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA NO. 119/2011
Sukh Ram Vs. The Union of India and An r.

DATE OF ORDER 17.02.2012

Mr. A.K.Kaushik proxy for Mr. B. Khan, present for the applicant.
Mr. Govind Suthar proxy for Mr. Kuldeep Mathur, present for the respondents.

The learned proxy counsel appearing for the learned counsel for the respondents has submitted that as stated on the internal page 11 of the reply/written statement, the suspension order of the applicant has since been revoked on 15th July, 2011 and the O.A. has become infructuous. He has produced a copy of the order dated 15th July, 2011 for our perusal and it shows that the applicant herein has assumed his duties w.e.f. 16th July, 2011.

The only prayer of the applicant in this O.A. was that the order of his suspension dated 11.04.2011 may be ordered to be quashed and set aside and consequential benefits may be granted to him. Since the suspension has already been revoked and the applicant has been allowed to join duty, the grievance of the applicant stands redressed and the O.A. is therefore dismissed as having become infructuous.

V-Ajay Kumar
(V.Ajay Kumar)
JM

Sudhir Kumar
(Sudhir Kumar)
AM